

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 313**  
**(IB)-790/ND/2022**  
**New IA-2067/2024**

**IN THE MATTER OF:**

**Canara Bank**

... **Applicant/Petitioner**

**Versus**

**Krishan Pal Singh**

... **Respondent**

**Under Section: 95(1) of IBC, 2016**

**Order delivered on 08.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : CMA Kamal Deep Tyagi

**For the Respondent** :

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-2067/2024:** Issue notice to the Respondent returnable on 20.05.2024.

The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 20.05.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**